

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No.27/(MAH)/2014  
CA No.

CORAM:

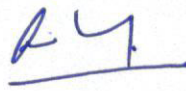
Present: SHRI M. K. SHRAWAT  
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2017

NAME OF THE PARTIES: Shri Balkrishna Shetty  
V/s.  
Shri Subhash S. Shetty

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	A.K. Menon	Advocate for Petitioner	
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2	Adv. Vinit J. Menon i/b SD Taranv ben Chambers	Adv for Respondents	
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ORDER

T.C.P. No. 27/397-398/CLB/MB/MAH/2014

1. Ld. Representatives of both the sides are present. From the side of the Respondent a reply to the amended CP is to be filed. Therefore, seeking time to file reply within three weeks.
2. The Respondents are directed to file reply to the amended Petition on or before 10.02.2017, thereafter a rejoinder, if any, within a week's hereafter.
3. Let this CP be fixed for hearing on 27.02.2017. Date is duly communicated to both the sides.

Dated: 9<sup>th</sup> January, 2017.

Sd/-  
M. K. SHRAWAT  
Member (Judicial)